

should be organised in vulnerable areas. Such patrols should be in twos and in two shifts.

(2) Since such crime is committed presumably in stolen vehicles, special attention should be paid to the problem of auto-thefts.

(3) Short-re-orientation course should be organised for the investigation officers and Station House Officers.

(4) The investigating staff should be separated from other staff in the Police Stations.

(5) The border with neighbouring States should have check posts so that they can be sealed off to prevent criminals from getting away.

#### *Long Term measures:*

(6) Delhi Police should have modern computerised system for the maintenance of records regarding crime and criminals.

(7) Crime prevention patrolling should be carried out by the local police or DAP instead of being done by the CRPF.

(8) The communication system must have provision for VHF link with neighbouring Satellite towns around Delhi.

(9) The Delhi Police should set up a special Community Relations Cell to seek public cooperation in dealing with crime control.

(b) Recommendations which do not involve any financial implication have been implemented. The Delhi Police/Delhi Administration have yet to formulate their proposals for implementing the other recommendations.

#### **Sticide Cases in Pondicherry**

2803. SHRI V. P. MUNUSAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pondicherry has the highest incidence of

suicide rate among the Metropolitan Cities in India and what are the details of the suicide committed during the last one year; and

(b) what are the main reasons for these suicide cases in Pondicherry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):  
(a) and (b) The information is being collected and will be laid on the Table of the House.

#### **Unauthorised shops/structures in West Delhi**

2804. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that numerous unauthorised structures and shops have been constructed at a number of streets and lanes of residential areas at Karol Bagh, Rajinder Nagar and certain other colonies of West Delhi;

(b) whether Government are also aware that these shops are being run without any licence from the concerned departments of Municipal Zone thereby creating disturbance to the residents of the area; and

(c) if so, what action Government have taken or propose to take to remove these unauthorised shops/structures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):  
(a) to (c) The Municipal Corporation of Delhi has reported that it is not correct to say that numerous unauthorised structures and shops have been constructed in Karol Bagh and Rajinder Nagar area. According to the Corporation, stray instances of unauthorised construction and encroachments are, however, noticed in various parts of the city especially in congested and commercial areas. Old